

ITEM NO.30+42

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25204/2024

(Arising out of impugned final judgment and order dated 28-05-2024 in IA No. 1/2024 in CrI. Pet. No. 3788 of 2024 passed by the High Court Of Andhra Pradesh At Amravati)

SESHAGIRI RAO NAMBURI

Petitioner(s)

VERSUS

PINNELLI RAMAKRISHNA REDDY & ANR.

Respondent(s)

IA No. 127710/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 128034/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 127708/2024 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

With

Diary No(s). 25512/2024

IA No. 128453/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 128452/2024 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 03-06-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE SANDEEP MEHTA

(VACATION BENCH)

For Petitioner(s) Mr. B. Adinarayana Rao, Sr. Adv.  
Mr. Byrapaneni Suyodhan, Adv.  
Ms. Tatini Basu, AOR  
Mr. J. Saratchandra, Adv.

For Respondent(s) Mr. Vikas Singh, Sr. Adv.  
Mr. Ashish Prasad, Adv.  
Mr. Vivek Singh, AOR  
Mr. Ritik Dwivedi, Adv.  
Ms. Mukta Dutta, Adv.  
Mr. Pruthvi, Adv.  
Mr. S. Rama Lakshmana Reddy, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Permission to file special leave petition(s) is granted.
2. In these two petitions challenge is laid to the orders dated 23.05.2024 and 28.05.2024 passed by the High Court of Andhra Pradesh whereunder an interim protection has been extended to the respondent namely Sri Pinnelli Ramakrishna Reddy from taking any coercive action including arrest on certain conditions stipulated therein.
3. Having heard the learned counsel for the parties, we are of the considered view that submission and undertaking given by Mr. Vikas Singh, learned senior counsel appearing for the respondent-accused to the effect that respondent-accused (viz. Sri Pinnelli Ramakrishna Reddy) would not enter the counting station where the counting of ballots would take place on 04.06.2024 or within its vicinity would suffice to allay the apprehension expressed by the petitioner(s) herein. In the background that the matters are still at large before the jurisdictional of the High Court and it is being examined, we do not intend to keep these matters pending. Hence, placing the said submission and undertaking of Mr. Vikas Singh, learned senior counsel on record and prohibiting the respondent-accused (viz. Sri Pinnelli Ramakrishna Reddy) from entering the counting station i.e., Macherla Assembly Constituency, we request the High Court to dispose of the pending petition(s) which are listed on 06.06.2024 on its own merits without being influenced by its earlier observation of granting the interim

protection. Accordingly, both the Special Leave Petitions stand disposed of.

4. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR